

(4)

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/271/ (IB)/2017
NAME OF THE PETITIONER(S) : ULTRATECH CEMENT LTD
NAME OF THE RESPONDENT(S) : LAND MARK HOUSING PROJECTS CHENNAI PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. B-SHAATHI PRIYA (For KWA & PARTRIDUE) COUNSEL FOR PETITIONER
(COUNSEL FOR PETITIONER)

B. Chakraborty
(For KWA & Partridge)

2. A. Abdul Rahman.
(Counsel for Respondent)

Ahmed
(For Nathan & Ass)

ORDER

Counsels for both the parties are present. Counsel for the Corporate Debtor has already filed the schedule for payment and brought one DD dated 16.12.2017 to the tune of Rs.3 lakhs to be drawn on Axis Bank; the same is handed over to the Counsel for the Applicant. Counsel for the Corporate Debtor is directed to pay rest of the outstanding debt before next date of hearing. Counsel for the Applicant submitted that the schedule for payment is not containing the interest part of the outstanding debt. In relation to the interest part, the Corporate Debtor is directed to negotiate the same with the Operational Creditor. Put up on **15.01.2018 at 10.30 A.M.**

-sel-
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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